फिल्म "किस्सा कुर्सी का"

4094. **श्री फूलचन्द वर्मा** : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने मंत्रालय की अलमारी से चोरी हो गई फिल्म "किस्सा कुर्सी का" के बारे में भूतपूर्व मंत्री श्री विद्याचरण शुक्ल से कोई पूछताछ की है, और

(ख) यदि हां, तो इस बारे में विस्तृत जानकारी क्या है ?

सूचना और प्रसारण मन्त्री (श्री लाल कृष्ण आडवाणी) : (क) और (ख). सरकार के अनुरोध पर, "किस्सा कुर्सी का" नामक फिल्म से संबंधित मामले की जांच, केन्द्रीय जांच ब्यूरो द्वारा की गई थी और अपने निष्कर्षों के आधार पर केन्द्रीय जांच ब्यूरो ने, भूतपूर्व केन्द्रीय सूचना और प्रसारण मंत्री श्री विद्याचरण शुक्ल और मैसर्ज मारुति लिमिटेड, गुड़गांव के प्रबन्धक निदेशक श्री संजय गांधी के विरुद्ध भारतीय दंड संहिता की धारा 409, 435/201 के साथ पठित धारा 120 ख के अन्तर्गत अधियोजन और भारतीय दंड संहिता की धारा 409, 435 और 201 के अन्तर्गत सारवान अपराधों के लिए कार्यवाही आरंभ कर दी है। मामला अब न्यायानिर्णयाधीन है।

After Effects of Nationalisation of Mining Industry

4095. **SHRI CHITTA BASU**: Will the Minister of ENERGY be pleased to state:

(a) whether Government received a memorandum from a delegation of Indian Mining Federation on the 18th May last, in regard to the after effects of the nationalisation of the industry; and

(b) if so, reaction of the Government thereto?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) Yes sir.

(b) The memorandum submitted to the Government is under examination.

Liabilities and Debts of Nationalised Coal Mines

4096 **DR. VASANT KUMAR PANDIT**: Will the Minister of ENERGY be pleased to state:

(a) whether the nationalised coal mines have to pay outstanding bills of the suppliers of stores and equipment to the coal mines on or prior to the date of take over by Government as per the Coal Mines Nationalisation Act, 1973;

(b) if so, list of suppliers and the amount still outstanding for payment to them as on 31st March, 1977;

(c) whether Government have, according to Section 22 of the Coal Mines Nationalisation Act, 1973, taken over the liabilities and debts as on the day of the take over; and

(d) whether the Merchant Chamber of Commerce, Calcutta has appealed to the Prime Minister to redress the grievances of the suppliers by Government and to amend the Act, if there is any lacuna?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) No Sir. As per the Coal Mines (Nationalisation) Act, 1973 the mines vested in the Government free of all encumbrances and hence the liability for all pre-nationalisation dues is with the previous owners.